

**Central Administrative Tribunal, Lucknow Bench,
Lucknow**

Original Application No. 398/2008

This the 08th day of January, 2010

Hon'ble Dr. A.K. Mishra, Member-A

Smt. Vidya Devi, Aged about 39 years, D/o late Smt. Nash Pati, R/o House No. 688 Lal Bagh (Kumaharaon Tola), Faizabad.

.....Applicant

By Advocate: Sri Siya Ram

Versus

1. Union of India through the General Manager, N.Railway, Headquarters Office, Baroda House, New Delhi.
2. G.M. N.R., Headquarters Office, Baroda House, New Delhi.
3. D.R.M., N.R., Hazratganj, Lucknow.

.....Respondents

By Advocate: Sri S. Verma

ORDER (Oral)

The learned counsel for the applicant drew my attention to the impugned order dated 1.7.2008 passed by the General Manager (P), Northern Railway, on application of the applicant for compassionate appointment. *Prima facie*, the order does not reveal the reasons for which representation of the applicant for compassionate appointment was rejected. In absence of reasoning in the impugned order, it is difficult for me to sustain the impugned order.

2. In the circumstances, the order dated 1.7.2008 is set-aside. The competent respondent authority is directed to reconsider the representation of the applicant for compassionate appointment and pass a speaking and reasoned order according to Rules within a period of 3 months from the date of supply of a copy of this order. Needless to say that I have not expressed any opinion on the merit of the case.

3. The application is disposed of accordingly. No costs.


(Dr. A.K. Mishra)
Member-A

Girish/-